## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## **Petition No. 227/MP/2023**

Subject: Petition under Section 62 and 79(1)(a) of the Electricity Act,

2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in MTPS Units 7&8 (1000 MW) of DVC in compliance of Revised

Emission Standards.

Petitioner : Damodar Valley Corporation

Respondent : BYPL and 8 others

Date of Hearing : 23.2.2024

Coram : Shri Jishnu Barua, Chairperson

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Shri Kazi Md. Hanif, DVC

Shri Arijit Maitra, Advocate, BYPL

Ms. Jaya, Advocate, BYPL

## **Record of Proceedings**

During the hearing, the representative of the Petitioner made detailed oral submissions in the mater and also stated that the additional information sought by the Commission, have been filed by the Petitioner, and a copy of the same, has been served on the Respondents. The representative, however, submitted that it may be granted time to file its rejoinder to the reply filed by the Respondent KSEBL.

- 2. The learned counsel for the Respondent BYPL also made oral submissions in the matter.
- 3. In response to a specific query of the Commission as regards the status of implementation of ECS, the representative of the Petitioner clarified that while the installation has been completed in Unit-1 during January, 2024, the installation in Unit-2 would be completed by March, 2024.
- 4. The Commission, after hearing the parties, directed the Petitioner to file the following information after serving a copy to the Respondents on or before **22.3.2024**:
  - (a) The status of completion of works associated with FGD w.r.t. each unit along with percentage of works completed as 31.01.2024.



- (b) In view of the revised timelines for implementation of ECS for SOx being 31.12.2026 and ECS for NOx being 31.12.2024 for the station, the revision, if any, in the proposed 'Date of Operationalization' of these ECS systems.
- 5. The Respondents are permitted to file reply/written submissions on or before **7.4.2024** after serving a copy to the Petitioner, who may file its rejoinder, if any, by **19.4.2024**. Pleadings shall be completed by the parties by the due date mentioned.
- 6. Subject to the above, an order in the matter was reserved.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)

